

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 1827**

**TO BE ANSWERED ON THE 11TH DECEMBER, 2024/ AGRAHAYANA 20, 1946
(SAKA)**

CYBERCRIME SAFETY INITIATIVES IN KARNATAKA

1827 SHRI G.C. CHANDRASHEKHAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Ministry has provided any special grants or support to improve cybercrime detection and response in Bengaluru, given recent increase in digital fraud cases;

(b) if so, the details of any programs or collaborations with Karnataka's cyber units; and

(c) whether the Ministry has proposed guidelines to enhance surveillance and safety in Karnataka's urban centres?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI BANDI SANJAY KUMAR)**

(a) to (c) : 'Police' and 'Public Order' are State subjects as per the Seventh Schedule of the Constitution of India. The States/UTs are primarily responsible for the prevention, detection, investigation and prosecution of crimes including cyber crime through their Law Enforcement Agencies (LEAs). The Central Government supplements the initiatives of the States/UTs through advisories and financial assistance under various schemes for capacity building of their LEAs.

The Ministry of Home Affairs has provided central assistance under 'Assistance to States & UTs for Modernization of Police' Scheme to the State/UT Governments for weaponry, equipment for Information Technology, training, advanced communication/ forensic equipment, Cyber Policing equipment, etc. The State/UT Governments formulate Action Plans as per their strategic priorities and requirements including combating cyber crimes and these Action Plans are considered by High Powered Committee (HPC) in the Ministry. The funds released to the State Government of Karnataka under the Scheme of 'Assistance to States & UTs for Modernization of Police' during the last 05 years and current financial year is mentioned as below:

(Rs. in Crore)

Year	Funds Released
2019-20	14.61
2020-21	9.14
2021-22	32.54
2022-23	4.7975
2023-24	7.635
2024-25	10.62 (as on 04.12.2024)

The Ministry of Home Affairs has provided financial assistance to the tune of Rs. 5.82 crores under the 'Cyber Crime Prevention against Women and Children (CCPWC)' Scheme, to the State Government of Karnataka for their capacity building such as setting up of cyber forensic-cum-training laboratories, hiring of junior cyber consultants and training of LEAs' personnel, public prosecutors and judicial officers.

To enhance safety and security measures in Bengaluru, several initiatives have been undertaken as part of the Bengaluru Safe City Project, which is centrally sponsored scheme with a total approved cost of ₹ 667 crore, (Central Share ₹ 400.2 crore). These measures, inter alia, include setting up an Integrated Support Centre for women, establishment of Women Police Outposts at 60 different locations, 50 Safety Islands, 04 Cyber labs, procurement of 08 forensic vans equipped with Scene of Crime (SOC) kits and implementing GIS-based crime mapping.

To strengthen the coordination mechanism and collaboration to deal with cyber crimes, the Central Government has taken steps which, inter-alia, include the following:

- i. The Ministry of Home Affairs has set up the 'Indian Cyber Crime Coordination Centre' (I4C) as an attached office to deal with all types of cybercrimes in the country, in a coordinated and comprehensive manner.**

- ii. **The ‘National Cyber Crime Reporting Portal’ (<https://cybercrime.gov.in>) has been launched, as a part of the I4C, to enable public to report incidents pertaining to all types of cyber crimes, with special focus on cyber crimes against women and children. Cyber crime incidents reported on this portal, their conversion into FIRs and subsequent action thereon are handled by the State/UT Law Enforcement Agencies concerned as per the provisions of the law.**
- iii. **The ‘Citizen Financial Cyber Fraud Reporting and Management System’, under I4C, has been launched in year 2021 for immediate reporting of financial frauds and to stop siphoning off funds by the fraudsters. So far, financial amount of more than Rs. 3431 Crore has been saved in more than 9.94 lakh complaints. A toll-free Helpline number ‘1930’ has been operationalized to get assistance in lodging online cyber complaints.**
- iv. **A State of the Art Centre, Cyber Fraud Mitigation Centre (CFMC) has been established at I4C where representatives of major banks, Financial Intermediaries, Payment Aggregators, Telecom Service Providers, IT Intermediaries and representatives of States/UTs Law Enforcement Agency are working together for immediate action and seamless cooperation to tackle cybercrime.**

- v. **The state of the art 'National Cyber Forensic Laboratory (Investigation)' has been established, as a part of the I4C, at New Delhi to provide early stage cyber forensic assistance to Investigating Officers (IOs) of State/UT Police. So far, National Cyber Forensics Laboratory (Investigation) has provided its services to State/UT LEAs in around 11,203 cases pertaining to cyber crimes.**
- vi. **The Massive Open Online Courses (MOOC) platform, namely 'CyTrain' portal has been developed under I4C, for capacity building of police officers/judicial officers through online course on critical aspects of cyber crime investigation, forensics, prosecution etc. More than 98,698 Police Officers from States/UTs are registered and more than 75,591 Certificates issued through the portal.**
- vii. **Seven Joint Cyber Coordination Teams (JCCTs) have been constituted for Mewat, Jamtara, Ahmedabad, Hyderabad, Chandigarh, Vishakhapatnam, and Guwahati under I4C covering the whole country based upon cyber crime hotspots/ areas having multi jurisdictional issues by on boarding States/UTs to enhance the coordination framework among the Law Enforcement Agencies of the States/UTs. Seven workshops were organized for JCCTs at Hyderabad, Ahmedabad, Guwahati, Vishakhapatnam, Lucknow, Ranchi and Chandigarh.**

viii. Samanvaya Platform has been made operational to serve as an Management Information System(MIS) platform, data repository and a coordination platform for LEAs for cybercrime data sharing and analytics. It provides analytics based interstate linkages of crimes and criminals, involved in cybercrime complaints in various States/UTs. The module 'Pratibimb' maps locations of criminals and crime infrastructure on a map to give visibility to jurisdictional officers. The module also facilitates seeking and receiving of techno-legal assistance by Law Enforcement Agencies from I4C and other SMEs.
